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(S)

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

....

Registration O.A. No. 83 of 1987

Shri Jag Mohan Singh Yadav ... ... Applicant.

Versus

Union of India  
and another ... ... ... Respondents.

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Hon. Mr. Justice U.C. Srivastava, V.C.  
Hon'ble Mr. K. Obayya, Member (A)

(By Hon. Mr. Justice U.C. Srivastava, V.C.)

The applicant who was borne in the cadre of U.P. Police and ~~was~~ held his lien in the office of Supdt. Police/Intelligence Department U.P. by means of this application has prayed that a decree of Rs. 18,788.35 has been granted in his favour against the respondents together with interest at the rate of 18% per annum. The amount to which he has claimed is for salary for the month of December 1984 excluding house rent allowance and the interest. According to the applicant because a dispute was going on regarding his house rent allowance, his salary for the month of December, 1984 was not paid to the applicant. There is no denial of fact by the respondents that this amount was not paid to the applicant. We have already taken a view that the applicant was entitled to the house rent allowance, as such, for justification, the respondents are directed to pay the salary ~~was~~ to the applicant for the said period in case the same has not been paid to him. Let the same will be paid to the applicant within a period of 2 months from the date of communication of this order with 6% interest.

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Contd ... 2p/-

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2. This application is disposed of with the  
above terms. No order as to costs.

*R. Bhushan*  
Member (A)

*L*  
Vice-Chairman

Dated: 18.8.1992

(n.m. )